

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:823
ANSWERED ON:16.07.2014
ADMISSION IN KENDRIYA VIDYALAYAS
Chowdhury Shri Adhir Ranjan

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether cases of non-admission/not being able to get admission by the children belonging to the Below Poverty Line (BPL) families in Kendriya Vidyalayas have come to the notice of the Government;
- (b) if so, the details thereof during the last three years and the current year, State/UT-wise; and
- (c) the steps taken by the Government to ensure that the children belonging to BPL families, particularly girl-child, get admission in the nearby Kendriya Vidyalaya?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) No, Madam.

(b) Does not arise.

(c) The admission to children belonging to Below Poverty Line (BPL) is covered under specified category as per Section 2 (p) of the Right to Education (RTE) Act, 2009. As per the provisions of RTE Act, 2009, Kendriya Vidyalaya Sangathan (KVS) has reserved 25% seats to the children belonging to disadvantaged groups (SC/ ST/ BPL/ OBC (non-creamy layer)/ EWS/ differently abled) in the admissions of Class-I. Apart from this, various measures also have been taken to ensure admission of children belonging to BPL families particularly girl children by making provision under single girl child quota in which a maximum of two admissions per section in Class-I and two per Class in Class-VI and onwards are reserved for single girl children.